MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 9th January, 2012/Pausa 19, 1933 (Saka)

The following Act of Parliament received the assent of the President on the
8th January, 2012, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) ACT, 2011
(NO. 2 OF 2012)

[8th January, 2012.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to
modify the list of Scheduled Tribes in the States of Manipur and
Arunachal Pradesh.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as
follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2011.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950,—

(a) in PART X.—Manipur,—

(i) for entry 8, substitute—

“8. Kabui, Inpu, Rongmei”;
(ii) for entry 9, substitute—
   "9. Kacha Naga, Liangmai, Zeme";

(iii) for entry 10, substitute—
   "10. Koirao, Thangal";

(iv) after entry 33, insert—
   "34. Mate";

(b) in Part XVIII.—Arunachal Pradesh,—

for entry 5, substitute—

   "5. Galo".

V. K. BHASIN,

Sacy. to the Govt. of India.